

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

original Application No 1036 of 2004.

Allahabad this the 11th day of October, 2004.

Hon'ble Mr S.C. Chaube, Member-A.

Abdul Rasheed aged about 43 years
Son of Abdul Majeed,
R/o 55 Vishat Khana, Near Char
Khampha, Jhansi.

.....Applicant.

(By Advocate : Sri S.M. Ali)

Versus

1. Union of India
through General Manager,
North Central Railway,
Allahabad.
2. Divisional Railway Manager
Norther ~~Central~~ Railway, Jhansi.
3. Chief Medical Superintendent
North Central Railway, Jhansi.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O R D E R

The applicant had worked as Casual Labour Waterman in different spells under the respondent nos. 2 & 3 from 1.4.1987 to 22.7.1991. He appeared for screening before the Medical Board in the year 1989 and was declared fit in all categories for Govt. service. The office of the respondent no.2 vide letter dated 30.3.2004 directed the applicant to appear for medical examination on 20.4.2004.

2. The counsel for the applicant states that the applicant was found unfit and he was accordingly told by the respondent no.3. Aggrieved by the out come of the

Shank

medical examination, the applicant has submitted a representation dated 10.5.2004 to the respondent no.3 requesting thereby re-medical examination. The said representation is stated to be pending with the respondents for consideration.

3. Under these circumstances, the ends of justice would be met if the representation of the applicant dated 10.5.2004 addressed to the respondent no.3 is decided by a detailed and reasoned order within a period of three months from the date of receipt of copy of this order under intimation to the applicant. I order accordingly.

4. With the above observations, the O.A. stands disposed of with no order as to costs.



MEMBER (A)

GIRISH/-